

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No.112  
(IB)-934(PB)/2019

**IN THE MATTER OF:**

Mathew Varghese & ors.  
Vs.

.... Applicant/petitioner

Pal Infrastructure and Developers Pvt. Ltd.

.... Respondents

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Mr. Priyadarshi Gopal, Adv.

For the respondent

Mr. Harsh Sinha, Adv.

**ORDER**

Cost paid. A copy of the reply has been handed over to the counsel for the petitioner.

List for arguments on 27.08.2019.

However we make it clear that no further adjournment shall be granted.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**